

HEAD OFFICE

**Uttarakhand Environment Protection
and Pollution Control Board**

**46-B, I.T. Park, Sahastradhara Road,
Dehradun (Uttarakhand)**



Action Taken Report

Original Application No. 129/2019

In compliance of order dated 29.03.2019

of the

Hon'ble National Green Tribunal,

Principal Bench,

New Delhi

Action Taken Report

In the matter of Original Application No. 129 of 2019

Ale Hasan
Vs
State of Uttarakhand

In compliance of the order passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi on dated 29.03.2019, this is to inform that officials of Regional Office Uttarakhand Environment Protection and Pollution Control Board, Kashipur already inspected the unit M/s Uttaranchal Ispat Pvt Ltd, Vill Jagganathpur, District Udham Singh Nagar on 21.02.2018 on the complaint of residents.

As per inspection report: -

1. The Unit is engaged in manufacturing of M.S. Ingots and Bar
2. The Unit has provided 2Nos. of 5TPH capacity induction furnaces each. One induction furnace was equipped with air pollution control system while air pollution control system of other one was not in operation, which was causing air pollution in the area.
3. Log book of operation of air pollution control system are not being maintained. It seems that air pollution control equipment's are not being operated and maintained properly.
4. Housekeeping of the Unit was not satisfactory.
5. The Unit had valid CCA up to 31.03.2018.

AS per the above findings, and recommendation of the Regional Officer, direction to show cause for closure was issued to the unit on 05.05.2018.

Further unit has submitted its compliance report and subsequent inspection of the unit was again carried out by officials of the Board on dated 26.06.2019.

As per inspection report: -

1. Unit is found in operation. Furnaces of 5 Ton capacity, 3 Ton capacity (03 numbers) and induction furnace of 5 Ton capacity are found operational.
2. Unit has provided Side Hood for extraction of fumes and wet scrubber to arrest the air pollutants. Unit has provided stack of 30 mt.
3. Stack emission results are found within norms.

4. Ambient Air Quality was also monitored on the roof of the complainant Shri Ale Hasan, which is also found within norms.

Copy of the said inspection report dated 26.06.2019 is placed at **Annexure-1**.

Considering the report dated 26.06.2019 the direction to Show Cause dated 05.05.2018 was revoked by the Board on dated 02.08.2019 with the following direction to the unit: -

1. Unit shall comply with the provisions of Air Act and Water Act.
2. Unit shall make wind shield for control of noise and air pollution.
3. Unit shall make thick green belt along the boundary wall adjoining the residential area.
4. Unit shall deposit Environment Compensation of Rs. 2.00 Lakh.

Copy of the said directions dated 02.08.2019 is placed at **Annexure-2**.

Annexure-1

माननीय एन0जी0टी0 द्वारा मूल आवेदन संख्या 129/2019 के द्वारा पारित आवेदन दिनांक 27.03.19 एवं बोर्ड मुख्यालय के पत्रांक यूईपीपीसीबी/एचओ/सहमति-यू-31/2019/1930 दिनांक 29.01.19 के क्रम में निरीक्षण दिनांक 26.06.19 को मै0 उत्तरांचल इस्पात लि0,ग्राम- जगन्नाथपुर, बाजपुर उधमसिंहनगर का निरीक्षण किया गया। निरीक्षण में उपस्थिति निम्नानुसार रही-

1. श्री राकेश सिंह कण्डारी, सहायक पर्यावरण अभियन्ता
2. श्री योगेश सिंह रावत, अनुश्रवण सहायक

उद्योग प्रतिनिधि व शिकायतकर्ता

1. श्री तरुण जैन, उद्योग प्रतिनिधि,
2. श्री आले हसन पुत्र श्री सूखा हसन, शिकायतकर्ता

1. मै0 उत्तरांचल इस्पात लि0,ग्राम- जगन्नाथपुर, बाजपुर उधमसिंहनगर के संबंध में शिकायतकर्ता के शिकायती पत्र दिनांक 26.12.18 को कार्यालय में प्राप्त हुआ जो कि जिलाधिकारी महोदय को सम्बोधित व क्षेत्रीय अधिकारी को पृष्ठांकित था। इस प्रकरण पर पूर्व में भी शिकायत प्राप्त भी प्राप्त हुई जिस पर उद्योग को कारण बताओ नोटिस प्राप्त हुआ था। इस कार्यालय द्वारा पुनः निरीक्षण कर दि0 29.11.18 के क्रम में 03टन क्षमता के इन्डेक्सन फर्नेस को बंद किये जाने हेतु संस्तुति बोर्ड मुख्यालय को प्रेषित की गयी, जिस पर उद्योग के विरुद्ध कार्यवाही गतिमान है। उद्योग को जल/वायु सहमति 31.03.18 तक प्राप्त है। अग्रेत्तर वर्षों हेतु उद्योग का जल/वायु सहमति आवेदन पत्र विचाराधीन है।

जिस प्रकरण पर शिकायतकर्ता श्री आले हसन के द्वारा दिनांक 23.03.19 को इस आशय का पत्र कार्यालय में प्रेषित किया गया कि उद्योग प्रबन्धक द्वारा की गयी कार्यवाही से सन्तुष्ट होने के उपरान्त उन्हें उद्योग से कोई शिकायत नहीं है व शिकायती पत्र को वापस लिये जाने के संबंध में पत्र संलग्न-1

2. दिनांक 26.06.19 को किये गये निरीक्षण में उद्योग में स्थापित 05टन, 03टन क्षमता की तीनों फर्नेसों व 03टन क्षमता की इन्डेक्सन फर्नेस संचालन में पाई गयी। इस प्रकरण पर उद्योग द्वारा 05टन की दोनो फर्नेसों पर वायु प्रदूषण नियंत्रण हेतु पूर्व स्थापित संयंत्र Vertical Hood & Wet Scrubber व 30 मी0 ऊँची चिमनी को ऊँचीकृत करते हुये पृथक पृथक Side Draft Hood & Wet Scrubber व चिमनी 30 मी0 ऊँची चिमनी स्थापित की गयी है। निरीक्षण के दौरान तीनों फर्नेसों से संलग्न दो पृथक-पृथक वायु प्रदूषण संयंत्रों का पर स्थापित चिमनी अनुश्रवण किया गया, जो क्रमशः निम्नवत् है- (संलग्न-2)

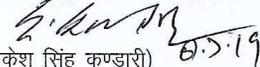
| S.No | Furnace | Air Pollution Control System (APCS) | Measure Value(µg/m ³) | Standard Value (µg/m ³) |
|------|--------------|-------------------------------------|------------------------------------|--------------------------------------|
| 1 | 05 Ton | SDH, Wet Scrubber, 30Mtr | 103.1 | 150 |
| 2 | 05Ton, 03Ton | SDH, Wet Scrubber, 30Mtr | 123.0 | |

(निरीक्षण के दौरान उद्योग में स्थापित ऊँचीकृत वायु प्रदूषण नियंत्रण व्यवस्थाओं की फोटोग्राफी की गई। (संलग्न-3)

(इसके अतिरिक्त शिकायतकर्ता श्री आले हसन पुत्र श्री सूखा हसन, ग्राम-जगन्नाथपुर बाजपुर की छत पर परिवेशीय वायु गुणवत्ता का अनुश्रवण किया गया, जो कि उद्योग परिसर से लगभग 450-500 मीटर की दूरी पर स्थापित है। परिवेशीय वायु गुणवत्ता मानको के अनुरूप पायी गई। (संलग्नक-4)

| S.No | Parameter | Monitoring Location | Measure Value(µg/m ³) | Standard Value (µg/m ³) |
|------|---------------------------------|-------------------------------------|------------------------------------|--------------------------------------|
| 1 | Particulated Matter (as PM-10) | On the roof of house Shri Ale Hasan | 92.0 | 100 |
| 2 | Particulated Matter (as PM-2.5) | On the roof of house Shri Ale Hasan | 49.9 | 60 |

अतः माननीय एन0जी0टी0 द्वारा मूल आवेदन संख्या 129/2019 के द्वारा पारित आवेदन दिनांक 27.03.19 व बोर्ड मुख्यालय से जारी कारण बताओ नोटिस प्रकरण पर आख्या संस्तुति सहित अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।


 (राकेश सिंह कण्डारी) 05.07.19
 सहायक पर्यावरण अभियन्ता

क्षेत्रीय अधिकारी(प्र0)



Annexure-2

HEAD OFFICE

गौरा देवी पर्यावरण भवन

Uttarakhand Environment Protection
and Pollution Control Board
46-B, SIDCUL IT Park, Sahastradhara Road,
Dehradun(Uttarakhand)



उत्तराखण्ड पर्यावरण संरक्षण एवं
प्रदूषण नियंत्रण बोर्ड
46-बी, सिडकुल, आईएफटीए पार्क, सहस्त्रधारा रोड,
देहरादून (उत्तराखण्ड)

Ref: UEPPCB/HO/Con-B-151/2018/ 82

Dehradun, 02/08/2019

BY SPEED POST

To,

M/S Uttaranchal Ispat Pvt. Ltd.,
Plot No. D-1 & D-8, Pipalia Industrial Area,
Vill. Jagannathpur, Tehsil Bazpur,
Distt. US Nagar (Uttarakhand)

Directions under section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981.

WHEREAS, the Central Government has made the **Air (Prevention and Control of Pollution) Act, 1981** as amended and vide provisions of this Act every air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the **State Pollution Control Board**; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for emission of environmental pollutants from the industries, operations or processes, have been specified under the **Environment (Protection) Rules, 1986**; and it is mandatory to every industries, operations or processes of keep their emission quality within the specified norms; and

WHEREAS, M/S Uttaranchal Ispat Pvt. Ltd., located at Plot No. D-1 to D-8, Pipalia Industrial Area, Vill Jagannathpur, Tehsil Bazpur, Distt. US Nagar, Uttarakhand (herein after referred as the 'Unit') is engaged in manufacturing of M.S. Ingots/Billets and TMT Bar; and

WHEREAS, the inspection of Unit was carried out by the Official of Regional Office, Kashipur (US Nagar) of this Board on dated 21.02.2018 and made followings observations:

1. The Unit is engaged in manufacturing of M.S. Ingots and Bar.
2. The Unit has provided 2Nos. of 5TPH capacity induction furnaces each. One induction furnace was equipped with air pollution control system while air pollution control system of other one was not in operation, which was causing air pollution in the area.
3. Log book of operation of air pollution control system are not being maintained. It seems that air pollution control equipments are not being operated and maintained properly.
4. House keeping of the Unit was not satisfactory.
5. The Unit had valid CCA up to 31.03.2018.

WHEREAS, the unit was issued direction to show cause for closure on dated 05.05.2018;

WHEREAS, the inspection of the unit was carried out on 10.07.2018 and further inspection on 12.09.2018 by Environment Surveillance Squad at Head Office and accordingly unit was further directed to comply with the following: -

1. Air Pollution Control System should be continuously operated.
2. Wind shield wall/ dust cover plastic wall to be made.

3. Plantation to be made along the boundary wall adjoining to the residential area.

WHEREAS, the unit was inspected by the officials of Board on dated 26.06.2019 and following observations were made: -

1. Unit is in operation with furnaces of 5 Ton and 3 Ton (3 nos) and 5 Ton induction furnaces. For prevention and control of air pollution unit has provided side draft hood and wet scrubber with 30 mt stack.
2. Stack emission was found within norms.
3. Ambient Air Quality was also monitored on the roof of Complainant Sh Ale Hasa, Vill Jagganathpur , which was also found within norms.

As such, it is evident from above observations that the air pollution control equipments are being operated appropriately.

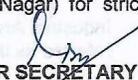
AND NOW THEREFORE, in view of above observations; and in exercise of the power conferred under **Section-31(A)** of the **Air (Prevention and Control of Pollution) Act, 1981**, as amended thereafter, with approval of the Competent Authority of the Board, **Direction to Show Cause** issued to the unit is hereby revoked and unit is further directed:-

1. To comply with the provisions of Air Act and Water Act.
2. To make wind shield for control of noise/ air pollution level minimum.
3. Unit should make thick green belt along the boundary wall adjoining the residential area.
4. Unit shall deposit amount of Rs. 2.00 lakh as environment compensation to the Board in the form of Demand Draft in favour of Member Secretary, UEPPCB payable at Dehradun.


MEMBER SECRETARY

Copy to:

1. **Chairman, UEPPCB, Dehradun** for kind information please.
2. **Regional Officer (I/c), UEPPCB, Regional Office, Kashipur (US Nagar)** for strict compliance of the directions.
3. **Guard file.**


MEMBER SECRETARY

